

Gupta, it is convenient to you and therefore you consider it as insignificant. (*Interruptions*).

**SHRI KANWAR LAL GUPTA:** Let him prove that there was connivance of the Delhi Administration, I will resign my seat. Otherwise he should resign.

**SHRI YESHWANTRAO CHAVAN:** Let us discuss the adjournment motion and I will prove it. So, Sir, it is very much connected with the Government. It is the failure of the Administration to give protection to that man only because he has made a complaint. This is another failure of Government in this matter. Sir, instead of being given any protection, only because he has made noise about it, he has been removed from the job of Guide (*Interruptions*). This is doubly the failure of the Government and, therefore, it is a matter which requires the attention of this Government.

**MR. SPEAKER:** I have heard both sides. The decision is reserved. Now, Papers to be Laid on the Table.

12.34 hrs.

#### PAPERS LAID ON THE TABLE

REPORT OF ONE-MAN-COMMISSION OF INQUIRY RE. SAMASTIPUR INCIDENT AND PAPERS RE. PRESIDENTS RULE IN TRIPURA

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): On behalf of Shri Charan Singh.

I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Enquiry Act, 1952:—

(i) Report of the One-Man-Commission of Inquiry to enquire into the incidents of explosions

that took place on 2nd January, 1975 at Samastipur (Bihar).

(ii) Memorandum of Action taken on the Report. [*Placed in Library. See No. LT-993/77*].

(2) (i) A copy of the Proclamation (Hindi and English versions) dated the 5th November, 1977 issued by the President under article 356 of the Constitution in relation to the State of Tripura published in Notification No. G.S.R. 679 (E) in Gazette of India dated the 5th November, 1977 under article 356 (3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 5th November, 1977, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 680 (E) in Gazette of India dated the 5th November, 1977. [*Placed in Library. See No. LT-994/77*].

(3) A copy each of two Reports dated the 2nd November, 1977 and 3rd November, 1977 of the Governor of Tripura to the President (Hindi and English versions). [*Placed in Library. See No. LT-995/77*].

BOMBAY IRRIGATION (GUJRAT AMENDMENT) ACT, 1976

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): On behalf of Shri Surjit Singh Barnala.

I beg to lay on the Table a copy of the Bombay Irrigation (Gujarat Amendment) Act, 1976 (President's Act No. 45 of 1976) published in Gazette of India dated the 23rd December, 1976, under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1976. [*Placed in Library. See No. LT-996/77*].